

HIGH COURT OF MADHYA PRADESH: JABALPUR

CIRCULAR

No.Q11

Jabalpur, date 2<sup>nd</sup> May, 2020.

Sub: Extension of operation of Circular Nos.Q5 25.3.2020, Q6 dated 14.4.2020 and Q7 20.4.2020 due to extension of nationwide lockdown declared on 1<sup>st</sup> May, 2020 vide order No.40-3/2020-DM-I(A) of the Government of India.


Ref: Order No.Q5 dated 14.4.2020 issued by the High Court of Madhya Pradesh, Jabalpur (copy enclosed).

By order dated 1<sup>st</sup> May, 2020 of the Government of India, Ministry of Home Affairs, nationwide lockdown has been further extended for a period of two weeks with effect from 4<sup>th</sup> May, 2020 till 17<sup>th</sup> May, 2020 all over the country. A circular No.Q5 dated 25.3.2020 was issued under the orders of Hon'ble the Chief Justice and communicated to all concerned and later on its operation was extended till 3<sup>rd</sup> May, 2020.

Hon'ble the Chief Justice vide order dated 2.5.2020 has been pleased to direct to extend the operation of the circular No.Q5 dated 25.3.2020 and subsequent circulars Nos.Q6 dated 14.4.2020 and Q7 dated 20.4.2020 with effect from 4<sup>th</sup> May, 2020 to 17<sup>th</sup> May, 2020, both for the High Court and the Subordinate Courts of the State.

Hon'ble the Chief Justice has also been pleased to suspend the operation of circular No.Q10 dated 27.04.2020 and direct to commence hearing of cases through V.C. at Bench Indore.

Encl: as above.

  
(Rajendra Kumar Vani)  
Registrar General  
2.5.2020

**HIGH COURT OF MADHYA PRADESH: JABALPUR**

**// CIRCULAR //**

No. Q-5

Jabalpur, dated 25<sup>th</sup> March, 2020

**Sub.:** COVID-19 - Nation wide lock down - further directions of Hon'ble the Chief Justice.

**Ref.:** Order No.Q-1 & Q-2 dated 22.03.2020 and Order No.Q-3 & Q-4 dated 23.03.2020 issued by the High Court of Madhya Pradesh, Jabalpur.

The public announcement was made by the Hon'ble Prime Minister of the country on 24/03/2020 imposing a complete lock-down throughout the country. The Order No.40-3/2020-D dated 24<sup>th</sup> March 2020 along with the annexures has been issued by the Ministry of Home Affairs, Government of India, New Delhi. Subject to the condition contained therein and due to the threat of pandemic Corona Virus and immobilization of the public at large, it has been decided to declare the non-working of the High Court of Madhya Pradesh as well entire Subordinate judiciary of the State of Madhya Pradesh.

In the wake of this unprecedented and uncertain situation, it is directed by Hon'ble the Chief Justice, in addition to the above referred orders, to declare that there shall be no Court work with immediate effect for three weeks till 14/04/2020 (including Holidays from 10/04/2020 to 14/04/2020) in case of High Court of Madhya Pradesh at Principal Seat Jabalpur and its Benches at Indore & Gwalior and till 14/04/2020 (including Holiday on 14/04/2020) in case of all Subordinate Courts and Family Courts across the State of Madhya Pradesh subject to the following:-



- 01- Entry in person to the High Court at Main Seat Jabalpur and Benches at Indore & Gwalior shall remain prohibited till 14/04/2020. Administrative/Judicial work shall be communicated through Registrar General/Principal Registrar (Judicial) at Main Seat Jabalpur and Principal Registrars at Benches at Indore & Gwalior on their official e-mail I.D.
- 02- Entry into all Subordinate Courts shall remain prohibited till 14/04/2020 subject to specific permission of the District Judge/ Principal Judge, Family Court or In-charge Officer thereof, as the case may be. The respective Heads shall notify official e-mail I.D. details of Court Manager or Administrative Officer, as the case may be, for any contact by any person including lawyers for either Administrative or Judicial work.
- 03- All Registry Officers and staff of the High Court Main Seat at Jabalpur and Benches at Indore & Gwalior as well as all Judicial Officers & staff members of the Subordinate Courts including Family Courts shall remain stationed at their respective place of posting subject to the directions issued by the respective Heads, as the case may be, to carry out urgent or emergent duties.
- 04- No matter, unless it is urgent or eminently emergent, shall be entertained except with the permission of Hon'ble the Chief Justice in case of the High Court and District Judge or Principal Judge, Family Court or In-charge Officer thereof in case of Subordinate Court or Family Court.
- 05- On permission being granted, the lawyers / litigants or the concerned person shall be accordingly instructed of the venue and mode of addressing the Court either through Video Conferencing or otherwise.



- 06- All Registry Officers and staff members of the High Court Main Seat at Jabalpur and Benches at Indore & Gwalior and all Judicial Officers & staff members of the Subordinate Courts including Family Courts shall keep their mobile phones and contact numbers in an active mode for receiving and executing any communications issued by their respective superiors for the discharge of their duties.
- 07- In view of the unpredictable situations, the High Court and Subordinate Courts including Family Courts shall function as per the aforesaid directives until further orders subject to any further decision being taken on administrative side by Hon'ble the Chief Justice.
- 08- The directions and the guidelines issued by the Central Government and the State Government from time to time shall be followed in letter & spirit by all concerned. A copy of the guidelines issued by the Department of Justice, Government of India on 20/03/2020 and Ministry of Home Affairs, Government of India on 24/03/2020 along with all annexures are being appended herewith for ready reference.
- 09- Any kind of disobedience and deviation of the aforesaid directions shall be viewed seriously.

BY ORDERS OF HON'BLE  
THE CHIEF JUSTICE



25/3/2020

(RAJENDRA KUMAR VANI)  
REGISTRAR GENERAL